

EXTENDING ACT 21 OF 1839

ACT NO. III. OF 1842

(Rep., Act 13 of 1856)

[22nd July, 1842.]

*Passed by the Hon'ble the President of the Council of India in Council, on the 22<sup>nd</sup> of July, 1842, with the assent of the Right Hon'ble the Governor General of India.*

AN Act for extending the Provisions of Act XXI. of 1839, to certain Petty Thefts, not being cases of simple Larceny.

Whereas it has been found that property has been rendered insecure in many cases, by reason of the impunity with which petty thefts, not being simple Larcenies, have been committed, it is hereby enacted, that Act No. XXI. of 1839, shall be extended to the following cases, where the property stolen does not exceed in value 20 Rupees, that is to say, to stealing any goods or merchandize in any vessel, barge or boat of any description whatsoever, or from any dock, wharf or quay—to stealing, by any servant, any chattel or money belonging to or in possession or power of his Master—to stealing any chattel or money from the person of another.

---